

S.No.41

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-02-2024 AT 10:30 AM**

**Comp. Application 34/2023, IA (CA) 269, 270 & 271/2023 in
CP No. 55/241/HDB/2023
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Smt. S Chandrakala

...Petitioner

VS

M/s. Lakshmi Stone Crushing Co Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Comp. Application 34/2023, IA (CA) 269, 270 & 271/2023

Learned Counsel Mr. Nikunj Dugar, for applicant present Physically. Proof of service filed as per the same Respondent No.1 to 4 are served through registered post whereas notices of Respondent No.2 returned as "in sufficient address" and notice of Respondent No 3 is refused. All the respondents called absent. Learned Counsel Mr. R. Prabhakar, for Respondent No.1 and 2 present and stated that Vakalat for Respondent Nos 1 and 2 have e-filed and Learned Counsel Mr. D. Ramesh for Respondent No.3 present and stated that Vakalat for Respondent No.3 has e-filed. Learned Counsel for Respondent No.4 present and stated that Vakalat for Respondent No.4 has e-filed. Hence, for counters, matter adjourned to 21.03.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)